GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3339
ANSWERED ON:15.04.2010
JUDGES OF HIGH COURTS AND SUBORDINATE COURTS
Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Judges of High Courts and Subordinate Courts per one lakh population;
- (b) whether the Government proposes to increase the number of Judges; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a): A statement showing the approved strength and working strength of Judges in the Supreme Court and High Courts as on 1.04.2010 is annexed. Under Article 235 of the Constitution of India, the administrative control over the subordinate courts in the States vests with the concerned High Court. As such, the information on the number of Judges in position and the vacancies of Judges in the Subordinate Courts is not maintained centrally.
- (b)& (c): As per the guidelines, the required strength of Permanent Judges in a High Court is worked out by dividing the average institution of main cases during the last five years by the national average or the average rate of disposal of main cases per Judge per year in that High Court, whichever is higher. The required strength of Additional Judges in a High Court is worked out by dividing the number of main cases pending since more than two years by the national average or the average rate of disposal of main cases per Judge per year in that High Court, whichever is higher. The judge strength of the High Courts is reviewed every three years.